

normally arise.

However, substitutes engaged against short term vacancies in Group D posts in the absence of the regular incumbents, are discharged when vacancies are no longer available for continuing them.

Similarly, casual labour are discharged when work is no longer available for them.

[English]

Oil and Gas find in Krishna-Godavari Onland Basin

*936. SHRI KUSUMA KRISHNA MURTHY:
SHRI B.N. REDDY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether oil and gas have been struck in the first well in Mori structure in the Krishna-Godavari onland basin;

(b) if so, the quantity of oil flow and the gas yield;

(c) whether the neighbouring areas of Mori are also rich in oil and gas;

(d) if so, the details thereof, and

(e) the efforts being made to extract oil from these points?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). Yes Sir, The well Mori-I drilled on Mori prospect, South East of Narsapur town in Krishna-Godavari basin produced, on initial testing, oil and gas at the rate of 595 barrel per day and 92,081 cubic metres per day, respectively.

(c) to (e). In the neighbouring areas of Mori prospect, only gas has been discovered at Razole, Narsapur and Chintalapalli prospects. Razole and Narsapur prospects have already been put on early production

system. Chintalapalli prospect is still under delineation.

M.R.T.P.C. Enquiry against Parle Food Products

*937. SHRI SARJU PRASAD SAROJ: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission have taken any action against M/s. Parle Food Products who have given misleading advertisements on 21 April, 1990 in several leading newspapers that the Brominated Vegetable Oils is not used in manufacturing their soft drinks;

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI A.JIT SINGH): (a) and (b). The MRTP Commission have, by an order dated 3.5.1990, ordered the Director General (Investigation and Registration) and the Director (Research) to undertake a preliminary investigation into the alleged use of Brominated Vegetable Oils for the manufacture of soft drinks. The MRTP Commission being a quasi judicial body is empowered to take necessary action in the matter under the provisions of the MRTP Act.

Liquefied Natural Gas Plant at Mangalore

*938. SHRI V. SREENIVASAPRASAD: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is any proposal to set up a liquefied natural gas plant at Mangalore in Karnataka;

(b) if so, whether any survey has conducted in this regard;

(c) if so, the outcome of the survey; and

(d) when the proposal is likely to be implemented?